

R.B

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

T.A. NO. 281 of 1987

R.N. Triwari ..... Applicant

Versus

The Union of India & others..... Respondents.

Hon. Ajay Johri- AM  
Hon. G.S. Sharma- JM

This writ petition was filed in 1978. The reliefs prayed for were for issue of a direction quashing the order of promotion of respondent no.4 and reverting the petitioner from the post of Office Superintendent Grade.I to the post of Office Superintendent Grade.II and for directing the respondents not to revert the <sup>W.Y.E.R</sup> petitioner from the post of Office Superintendent Grade.I. The petitioner was born on 21.1.1924. He, therefore, must have superannuated in January, 1982. Since the <sup>W.Y.E.R</sup> petitioner was against his order of reversion from the post of Office Superintendent Grade.I to the post of Office Superintendent Grade.II which order was ~~sought~~ stayed by the Allahabad High Court on 16.8.78 and was subsequently confirmed, the applicant must have retired as Office Superintendent Grade.I. Therefore, the cause of action does not survive today. Nobody is present on behalf of the petitioner. Sri Prashant Mathur is present for the respondents. The case is dismissed as having become infructuous.

Dt/12.7.88 MEMBER (J)  
Sh.

3/3/88  
MEMBER (A)